

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH, BOMBAY.

CAMP AT NAGPUR.

St. N-92/93.  
O.A. 293/93.

Shri S.K.Banerjee.

.... Applicant.

v/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri M.Y.Priolkar, Member (A).

Appearances:

Applicant by Shri C.S.Taide.

Oral Judgment:-

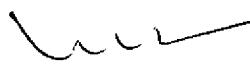
[Per Shri M.S.Deshpande, Vice-Chairman] Dt. 23.3.1993.

Heard Shri C.S.Taide for the applicant.

The applicant has been sent on deputation. He has now been repatriated by the order dt. 12.2.1993. The grievance of the applicant is that he would be returning to a post lower than the one he is holding on deputation. None of the orders which have been pointed out show that the deputation was for a period of a fixed term nor any Rule ~~is~~ has been pointed out.

2. In the circumstances, the application is dismissed summarily.

  
(M.Y.PRIOLKAR)  
MEMBER(A)

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN

B.